

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 21435 of 2015

[Arising out of the Order-in-Appeal No. 34/2015 dated 26.03.2015 passed by
the Commissioner of Central Excise(Appeals-II), Bengaluru]

Premalatha Burad

No. 55/1, Kesar Kunj, Vivani Road,
Richards Town,
Bangalore, Karnataka - 560005

.....Appellant

VERSUS

Commissioner of Service Tax,

1st to 5th Floor, TTMC Building,
Domlur, Bangalore,
Karnataka - 560 071

..... Respondent

Appearance:

Mr. Mehur Mor, Advocate for Appellant

Mr. Vinod Kumar Garhwal, Authorized Representative for Respondent

Coram:

Hon'ble Mr. P.A. Augustian, Member (Judicial)

Hon'ble Mrs. R. Bhagya Devi, Member (Technical)

FINAL ORDER No. 21799 of 2025

Date of Hearing: 13.11.2025

Date of Decision: 13.11.2025

AS PER R. BHAGYA DEVI

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legal Dispute Resolution) Scheme, 2019. The learned AR for the department submitted that the availment of the scheme has been accepted by the Department and Discharge Certificate in Form-4 has also been issued by the Designated Committee, which is

placed on record. Consequently, the present appeal is dismissed as deemed to have been withdrawn.

(Order dictated and pronounced in open court)

(P.A. Augustian)
Member (Judicial)

(R. Bhagya Devi)
Member (Technical)

Sasidhar